

DIVISION BENCH

ITEM NO.105 & 106

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 16th April, 2024

Attendance-Cum-Order Sheet of the Hearing.

ITEM NO.105 - IA NO.43/2022 IN CP (IB) NO.02/ALD/2021

NAME OF THE COMPANY	STATE BANK OF INDIA V/S PAWAN KUMAR AGARWAL (PERSONAL GURANTOR OF SHRI LAKSHMI COTSYN LTD.)
UNDER SECTION	95 OF IBC

ITEM NO.106 - IA NO.44/2022 IN CP (IB) NO.03/ALD/2021

NAME OF THE COMPANY	STATE BANK OF INDIA V/S DR. MATA PRASAD AGARWAL (PERSONAL GURANTOR OF SHRI LAKSHMI COTSYN LTD.)
UNDER SECTION	95 OF IBC

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Ms. Aakriti Jain with *: For the RP*
Sh. Harshit Agarwal, Advs.

Ms. Jayashree Shukla Dasgupta with *: For Res./ Personal Guarantor*
Ms. Rishika Ahuja

ORDER

Ld. Counsels representing the parties are present through VC.

- 1.** In both these cases, the notices have already been issued on the basis of the report submitted by the RP to the Personal Guarantor.
- 2.** Today, the Ld. Counsel representing the Personal Guarantor has put in appearance, and states that she has recently been engaged in the matter and

-Sd-

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her vakalatnama has also been filed. Therefore, she seeks one week time to file reply/ objection on behalf of the Personal Guarantor, which according to the Ld. Counsel is ready, however could not be uploaded on the e-portal due to some technical glitches.

3. Let the needful be done within the aforesaid stipulated period of one week by serving an advance copy to the other side.
4. The matter is adjourned for further hearing on 10th May, 2024.
5. The photocopy of this order be placed on record in both the connected matters.

-Sd-
(Ashish Verma)
Member (Technical)

-Sd-
(Praveen Gupta)
Member (Judicial)

16th April, 2024

Kavya Prakash Srivastava
(Stenographer)